

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO 151 of 2025 (WZ)

Suresh Marotrao Yeole ... Applicant

Versus

MoEF & CC and Ors ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 15

I, Pratap Baburao Sarnaik, Age: - 61 years, Occupation: Business, carrying on business from: 12th floor, Dev Corpora, Cadbury Junction, Eastern Express Highway, Khopat, Thane 400601 Respondent No 15 abovenamed, do hereby state on solemn affirmation as under:

1. I say that by Order dated 4th December 2025, this Hon'ble Tribunal was pleased to admit the above Original Application and was also pleased to direct issuance of notices to the Respondents returnable within 4 weeks and the Applicant was also directed to



take necessary steps for service and to supply copy of application and relevant documents to the Respondents within one week. I say that however, the copy of the Original Application ('OA') and annexures thereto came to be served upon this Respondent and Respondent No 15 only on 20th December 2025. I say that Respondent No. 15 is a sitting minister in the Government of Maharashtra. The Respondent No. 15 is also the Managing Director of Respondent No. 16 Company. I say that thereafter the above OA was listed before this Hon'ble Tribunal on 12th February 2026, when this Hon'ble Tribunal was pleased to grant 4 weeks' time to Respondent No 15 and 16 to file Affidavit in Reply. I say that Respondent No. 15 was busy with the Elections to the local bodies namely Municipal Corporation and he therefore could not devote sufficient time to properly go through the above OA and give necessary and proper instructions to his Advocate in order to file

YKD

appropriate Affidavit in Reply in the matter. I say that Respondent No 15 was also occupied with other professional assignments because of which he could not give instructions to his Advocate for filing Affidavit in Reply. I say that after declaration of results of the elections to the local bodies and after fulfilling his professional commitments, the concerned director of Respondent No 16 discussed the matter with the persons involved in the project so as to give proper instructions in the matter to the Advocate and thereafter approached the concerned Advocate and gave the necessary instructions to the said Advocate for drafting Affidavit in Reply in the matter.

2. I say that in view of the aforesaid facts and circumstances, the Affidavit in Reply on behalf of Respondent Nos. 15 and 16 could not be filed within the time stipulated by Orders dated 4th December

YKD

2025 and 12th February 2026 passed by this Hon'ble Tribunal. I respectfully submit that delay caused in filing the Affidavit in Reply is not at all intentional and deliberate and it is, therefore, necessary to condone the delay caused in filing the reply and take Affidavit in Reply on behalf of Respondent Nos. 15 and 16 on record of the OA.

3. At the outset, I submit that the OA filed by the Applicant is a classic example of abuse of process of law. I submit that the OA is malafide and the same deserves to be rejected on that ground alone. I say that the contents of the OA are not only false but also frivolous and I deny the same in toto. I say that the Applicant has not come to this Hon'ble Tribunal with clean hands. I say that the Applicant has unnecessarily joined Respondent No. 15 to the above OA in his personal capacity only with a view to malign the image of Respondent No. 15 who is a

YKD

sitting minister in the Government of Maharashtra. I say that the Applicant himself has stated in paragraph no 2 of the OA that the land in question has been sold, transferred and conveyed by Respondent No. 15 in favour of Respondent No. 16 by registered Sale Deed dated 29th March 2025. I say that the Respondent No. 15 is thus not the owner of the land in question, however, is deliberately joined as party to the above OA only with a view to settle political scores against Respondent No. 15. I say that the action of the Applicant of filing the above OA is politically motivated and the OA, therefore, deserves to be rejected with compensatory costs.

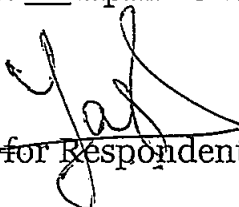
4. I say that since Respondent No. 16 is the owner of and otherwise seized and possessed of the land in question, the Respondent No. 16 is filing a separate and detailed Affidavit in Reply to the above OA. I say that since I have been deliberately and with malafide

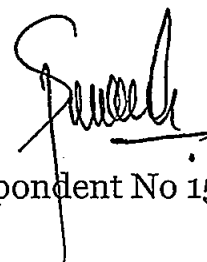
YAD

intention joined as party to the above OA, it is absolute and necessary and, in the interest, to dismiss the above OA against me or in the alternative, to direct the Applicant to delete my name from the array of parties of the above OA. I say that if the OA is allowed to be proceeded against me, great prejudice will be caused to me and I shall be unnecessarily personally dragged into a frivolous litigation.

5. I therefore pray that the above OA be dismissed against me i.e. qua Respondent No. 15 or in the alternative this Hon'ble Tribunal be pleased to direct the Applicant to delete my name from the array of parties of the above OA.

Date: th14 April 2026


Adv for Respondent No 15

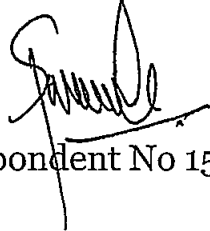

Respondent No 15

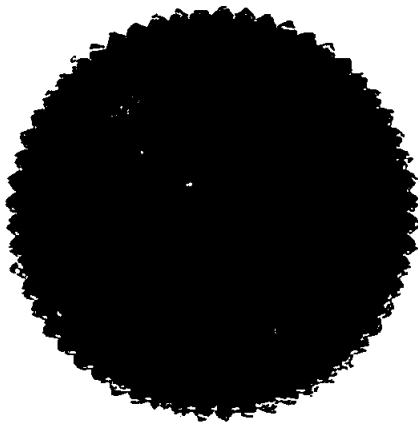
VERIFICATION

I, , Pratap Baburao Sarnaik, Age: - 61 years, Occupation: Business, carrying on business from: 12th floor, Dev Corpora, Cadbury Junction, Eastern Express Highway, Khopat, Thane 400601, Respondent No. 15 abovenamed, do hereby state on solemn affirmation that the contents of paragraphs Nos. 1 to 3 are true to my personal knowledge and the contents of paragraph Nos. 4 and 5 are my legal submission and humble prayers and I believe the same to be true.

Thane

th
14 April 2026


Respondent No 15



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL**

WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION NO. 151 OF 2025 (WZ)

Suresh Marotrao Yeole

... Applicant

Versus

The Ministry of Environment,

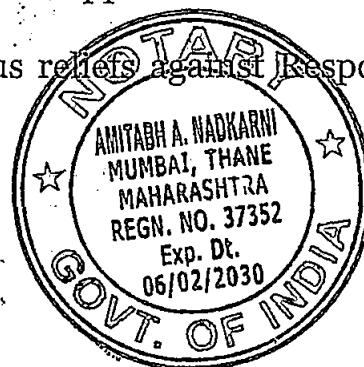
Forest and Climate Change and Ors

... Respondents

AFFIDAVIT IN SUPPORT

I, Pratap Baburao Sarnaik, Age: - 61 years, Occupation: Business, carrying on business from: 12th floor, Dev Corpora, Cadbury Junction, Eastern Express Highway, Khopat, Thane 400601, Respondent No 15 abovenamed, do hereby state on solemn affirmation as under:

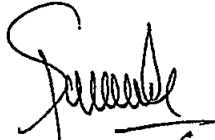
1. I say that the Applicant has filed the above OA praying for various reliefs against Respondent No 15 and 16



and I have filed my Affidavit in Reply on behalf of Respondent No 15 to oppose the said OA.

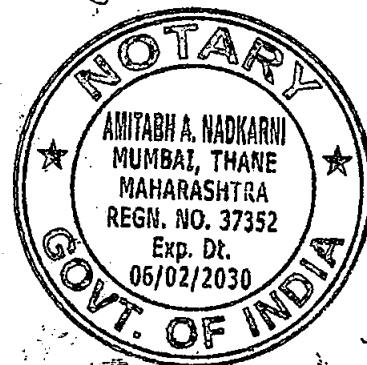
2. I repeat, reiterate and confirm the contents of the Affidavit in Reply and I pray that the contents of the said Affidavit in Reply be treated as part and parcel of this Affidavit and the same are not reproduced here for the sake of brevity.
3. I submit that the OA filed by the Applicant is malafide, baseless and frivolous and deserves to be dismissed with costs.
4. I therefore pray that the OA filed by the Applicant be dismissed with costs.

Thane


Respondent No 15

14th April 2026


Advocate for Respondent No 15



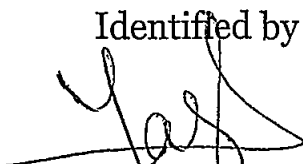
VERIFICATION


I, Pratap Baburao Sarnaik, Age: - 61 years, Occupation: Business, carrying on business from: 12th floor, Dev Corpora, Cadbury Junction, Eastern Express Highway, Khopat, Thane 400601, Respondent No 15 abovenamed, do hereby state on solemn affirmation that the contents of paragraphs Nos. 1 and 2 are true to my personal knowledge and the contents of paragraph Nos 3 and 4 are my legal submission and humble prayers and I believe the same to be true.

Solemnly affirmed at Thane

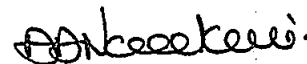
Dated this th 14 day of April 2026

Identified by me


Advocate


Respondent No 15

BEFORE ME



AMITABH A. NADKARNI
B.Com., LL.M.
ADVOCATE & NOTARY GOVT. OF INDIA
Flat No. 3, Giriraj Society, Near State
Bank of India, Near Bhagavati High School,
Naupada, Thane West, Maharashtra 400 602.



Noted & Registered at
Sr. No. 16 of year 2026

14 APR 2026

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 151 of 2025 (WZ)

Suresh Marotrao Yeole

... Applicant

Versus

MoEF & CC and Ors

... Respondents

AFFIDAVIT IN REPLY

=====
Dated this 14th April 2026

YASH DEWAL

ADV FOR RESPONDENT NO 15

Office No. 4, 2nd Floor, Anand Bhavan
CHS, above NEXA Supreme Automobiles,
Next to Om Shakuntal CHS, Service Road,
Panchpakhadi, Thane West - 400602

email: yashdewal@hotmail.com

mobile: 9987992233

MAH/3978/2021